

ITEM NO.8

COURT NO.13

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7224/2024

(Arising out of impugned final judgment and order dated 01-03-2024 in CRP No. 3431/2023 passed by the High Court For The State Of Telangana At Hyderabad)

MODERATORS COMMISSARY AND BISHOP & ANR.

Petitioner(s)

VERSUS

RT. REV. DR. A.C. SOLOMON RAJ & ORS.
IA No. 101992/2024 - VACATING STAY)

Respondent(s)

Date : 11-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. A. Srinivas, Adv.
Mr. Abhijeet Sinha, AOR
Ms. Harika D., Adv.
Mr. Sarthak Gaurav, Adv.
Ms. Rimmi Bhardwaj, Adv.

For Respondent(s) Mr. A. Sirajudeen, Sr. Adv.
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kumar Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
M/s Venkat Palwai Law Associates, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP [C] Nos.9079-9081/2024, and list
before an appropriate Bench after obtaining orders
from the Hon'ble the Chief Justice of India.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)